

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S PROFISOR SERVICES
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/S PROFISOR SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08.12.2015
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, New Delhi Under the Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U74999DL2015PTC2288231
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office:109, Wing-1, Hans Bhawan, Bahadur Shah Zafar Marg, New Delhi - 110002
6.	Date of closure of Insolvency Resolution Process	18.10.2022
7.	Liquidation commencement date of corporate debtor	19.10.2022 (ORDER RECEIVED ON 28.10.2022)
8.	Name and registration number of the insolvency professional acting as liquidator	ARUNESH KUMAR DUBEY IBBI/IPA-002/IP-N00858/2019-20/12767
9.	Address and e-mail of the liquidator, as registered with the Board	<u>csarunesh@gmail.com</u> 302, E-21, Mahesh Bhawan, Jawahar Park, Laxmi Nagar, Delhi -92
10.	Address and e-mail to be used for correspondence with the liquidator	<u>cirp.profisor21@gmail.com</u> 302, E-21, Mahesh Bhawan, Jawahar Park, Laxmi Nagar, Delhi -92
11.	Last date for submission of claims	18.11.2022

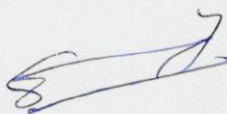
Notice is hereby given that the National Company Law Tribunal New Delhi Bench-V has ordered the commencement of liquidation of the M/S PROFISOR SERVICES PRIVATE LIMITED on 19.10.2022 under section 33 of the Code.

The stakeholders of M/S PROFISOR SERVICES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 18.11.2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]



Name and signature of liquidator : ARUNESH KUMAR DUBEY
Date and place: : 29.10.2022, Place: Delhi